

The Commission's suggestion in both the cases is to transfer the substantive provisions as to the offences relating to Sati and Dowry to the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act. The Commission of Sati (Prevention) Act and the Dowry Prohibition Act should be retained including therein only the supplemental provisions.

(3) *The Hindu Marriage Act; Amendment of section 5 so as to omit epilepsy is a ground for divorce.*

(4) *The Code of Criminal Procedure-amendment of section 498. To remove restriction on lodging of complaint in respect of offences under section 494 and 495 of the Indian Penal Code.*

(5) *The Code of Criminal Procedure, Amendment of section 320 so as to make the offences under section 498 of the Indian Penal Code compoundable.*

(6) *Amendment of the Indian Penal Code, the Code of Criminal Procedure and the Child Marriage Restraint Act so as to curb the incidence of sale of minor girls.*

(7) *Amendment of the Code of Criminal Procedure to improve the conditions of women prisoners and to provide custodial justice to women.*

(8) *Legislation on compulsory registration of marriages in India. The Commission suggested early enactment of the legislation and also made several suggestions with regard to the proposed legislation.*

(9) *Delhi Prohibition of Eve teasing Bill. The Commission offered its comments on the aforesaid, proposal of the Ministry of Home Affairs.*

(10) *National Commission for Women Act, 1990. The Commission recommended that a provision may be included in the National Commission for Women Act on the lines of the provisions of section 38 of the Protection of Human Rights Act, 1993.*

(11) *The Marriage Bill. The Commission recommended the enactment of uniform law relating to marriages.*

(12) *The Domestic Violence to Women (Prevention) Bill.*

(13) *The Orphan and Destitute Children (Adoption) Bill.*

(14) *The Criminal Law (Amendment Bill).*

Take over of Allahabad University

1808. DR. MURLI MANOHAR JOSHI:

SHRI TRILOKI NATH CHATURVEDI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 578 given in Rjaya Sabha on the 9th December, 1994 and to state:

(a) when were the salient points in the UGC report with regard to non-plan expenditure relating to the Central take over of the Allahabad University sent to Uttar Pradesh Government; and

(b) whether the Government of Uttar Pradesh have sent their comments so far and if so, what are the details thereof and if not, what further steps Government propose to take to expedite the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KM. SELJA): (a) and (b) The report of the Committee constituted by the UGC to assess the current level of non-plan expenditure of Allahabad University was sent to the Government of Uttar Pradesh for comments on December 21, 1993. However, the comments of the Government of Uttar Pradesh have not been received so far. The State Government has been reminded to expedite the required comments.